

**FORM NO. 189**

<b>Application for approval of issue of public companies under section Schedule XV: Paragraph 1(z)(i) of the Act</b>					
<b>Part - A</b>					
<b>1.</b>	<b>Details of the company</b>				
	(i)	Name	(refer Note 1)		
	(ii)	Address	(refer Note 2)		
	(iii)	PAN			
	(iv)	CIN			
	(v)	Date of formation/ incorporation	dd/mm/yyyy		
	(vi)	Place of formation/incorporation	(refer Note 2)		
	(vii)	Nature of business			
	(viii)	Number of years in this business			
<b>2.</b>	<b>Tax year</b>				
<b>Part - B</b>					
<b>3.</b>	<b>A</b>	(i) Name of the Banker	(refer Note 1)		
		(ii) Address of the Banker	(refer Note 2)		
	<b>B</b>	(Repeat, if required)			
<b>4.</b>	<b>A</b>	(i) Name of the Auditor	(refer Note 1)		
		(ii) Address of the Auditor	(refer Note 2)		
		(iii) Membership number			
	<b>B</b>	(Repeat, if required)			
<b>Part - C</b>					
<b>5.</b>	Net worth of the applicant (company) (as on the end of the previous financial year)				
<b>6.</b>	Proposed Total capital to be raised through the present equity/ debenture issue				
<b>7.</b>	Whether the present equity/debenture issue conform to the definition of 'infrastructure facility' (refer Note 3)?				
<b>8.</b>	Details of the eligible issue of capital		<b>Number</b>	<b>Face Value</b>	<b>Premium/Discount</b>
	(i)	Equity Shares			
	(ii)	Preferential Shares			
	(iii)	Debentures			
<b>9.</b>	Details of approval of SEBI for the eligible issue of capital				
	(i)	Date of approval			
	(ii)	Order number	(refer Note 4)		
<b>10.</b>	Details of proposed infrastructure facility/power project				
	(i)	Nature			
	(ii)	Location			
	(iii)	Estimated Project cost			
<b>11.</b>	Approximate year-wise investment required	<b>F Y</b>	<b>Amount of investment</b>		
<b>12.</b>	Sources of proposed investment:				
	(i)	Eligible issue of the capital			
	(ii)	Other sources	(i) ...	(ii) ...	(iii) ...
<b>13.</b>	Schedule of development of infrastructure facility/power project				

	<b>(i)</b> <b>Planned date of commencement of the project</b>	<i>dd/mm/yyyy</i>
	<b>(ii)</b> <b>Planned date of commencement of operation of the project</b>	<i>dd/mm/yyyy</i>
<b>14.</b>	<b>Other details to be provided as separate enclosure</b>	<i>(Attach as per Note. 5)</i>

I \_\_\_\_\_ certify that the information furnished above is true to the best of my knowledge and belief.

*[Redacted]*

*Signatures of the authorised signatory*

**Note:**

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, the name shall be provided in full.
2. The address shall contain
  - i. Country/Region,
  - ii. Flat/Door/Building,
  - iii. Road/Street/ Block/Sector,
  - iv. PIN/ZIP Code,
  - v. Post Office,
  - vi. Area/locality,
  - vii. District,
  - viii. State
3. For the purposes of Sl.No 12, infrastructure facility means:
  - (i) *a road including toll road, a bridge or a rail system;*
  - (ii) *a highway project including housing or other activities being an integral part of the highway project;*
  - (iii) *a water supply project, water treatment system, irrigation project, sanitation and sewerage system or solid waste management system;*
  - (iv) *a port, airport, inland waterway, inland port or navigational channel in the sea;*
4. The relevant order number shall be the reference number of the order of SEBI granting the approval.
5. With respect to Sl. No. 14, following details shall be provided as annexures, namely:-

<b>Annexure</b>	<b>Particulars</b>
<b>A-1</b>	Copy of certificate of incorporation under Companies Act, 2013
<b>A-2</b>	Copy of the latest audited financial statement along with last three years audited balance sheet
<b>A-3</b>	Description of significant accounting policies
<b>A-4</b>	Details of management <ol style="list-style-type: none"> <li>a. Names of directors with their experience, qualifications and profession;</li> <li>b. Names of the key personnel;</li> <li>c. Organisational structure</li> <li>d. Details of Board of directors of associate organisations, companies and their subsidiaries</li> </ol>
<b>A-5</b>	Detailed objects of the present equity/debenture issue
<b>A-6</b>	If response to Sl.No 7 is yes, then give details of the same.
<b>A-7</b>	Approval of SEBI with regard to eligible issue of capital (Sl.No.9)
<b>A-8</b>	Clearance of the concerned authorities and agreement executed with the Government or Government bodies (Sl.No.10 )
<b>A-9</b>	Copy of the project report, if any

6. Some of the information in the form would be pre-filled to the extent possible.